

गृह मन्त्रालय तथा कार्मिक विभाग में राज्य मन्त्री (श्री राम निवास मिर्चा) : (क) जी नहीं, श्रीमान् । तथापि, सविधान के अनुच्छेद 16 (1) के अन्तर्गत जन्म-स्थान या निवास-स्थान के आधार पर सार्वजनिक सेवा के मामले में भेदभाव रखना निषिद्ध है ।

(ख) तथा (ग). प्रश्न नहीं उठता ।

Employment in Heavy Electricals (India) Ltd., Bhopal

2596. SHRI RANA BAHADUR SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government are aware that many persons belonging to States other than Madhya Pradesh are getting employment in the Heavy Electricals (India) Ltd, Bhopal, on the plea that their relations are residing in Madhya Pradesh ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Employment of personnel in the Heavy Electricals (India) Ltd., Bhopal, is in accordance with the policy laid down by the Government for recruitment for recruitment in the public sector undertakings. As per this policy, preference is given to the local residents for appointment to posts of technical and scientific nature carrying a basic pay of less than Rs. 210/- as also non-technical and non-scientific posts carrying basic salary upto Rs. 500/- p. m. which are notified to the local employment exchange. While no preference is given to employment in HEIL, Bhopal, of persons belonging to States other than Madhya Pradesh on the plea that their relations are in Madhya Pradesh, it is not unlikely that persons belonging to States other than Madhya Pradesh may get themselves registered with the local employment exchange by giving the local address of their relations, etc. and such persons, though belonging to States other than Madhya Pradesh, when sponsored by the Employment exchange could not have been barred from getting employed in the HEIL, Bhopal. Besides, where the local employment exchange is unable to sponsor suitable candidates and a non-availability certificate

is issued by them the posts are advertised in important newspapers, both in English and Hindi within the State of Madhya Pradesh. I may, however, state that in order to determine criteria for permanent domicile of Madhya Pradesh, the State Government have since issued certain instructions to District authorities regarding the issue of certificates of domicile. Candidates seeking employment in HEIL, Bhopal, for posts carrying a salary of less than Rs 500/- and Rs 210/- p m as stated above, are now required to produce a permanent/domicile re-ident certificate from Madhya Pradesh before they are offered employment in HEIL, Bhopal.

दिल्ली में बन्दी बनाये गये नक्सलवादी

2597. श्री हुकम चन्द कछवाय : क्या गृह मन्त्री यह बतान की कृपा करेंगे कि :

(क) गत दो वर्षों में दिल्ली संघ राज्य-क्षेत्र में कितने नक्सलवादी बन्दी बनाये गये ; और

(ख) उनके पास से बरामद प्राप्तियजनक साहित्य तथा अन्य वस्तुओं का व्यौरा क्या है ?

गृह मन्त्रालय में उप-मन्त्री (श्री एफ० एच० मोहसिन) : (क) दिल्ली प्रशासन द्वारा दी गई सूचना के अनुसार 1 अप्रैल, 1970 से 31 मार्च, 1972 तक दो वर्ष की अवधि के दौरान इस संघ राज्य क्षेत्र में नक्सलवादी गति-विधियों के लिए पन्द्रह व्यक्ति गिरफ्तार किये गये ।

(ख) चीनी प्रकाशनों समेत उप्रवादी साहित्य तथा हस्तलिखित अभिंशंसी दस्तावेज बरामद किये गये ।

Removal of Unemployment during Fifth Five Year Plan

2598. SHRI R. S. PANDEY : Will the Minister of PLANNING be pleased to state :

(a) whether any novel features regarding employment will be made in the Fifth Plan to remove the problem of unemployment ; and

(b) if so, an outline thereof ?